

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5564
ANSWERED ON:07.09.2011
RTE ACT
Rane Dr. Nilesh Narayan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Right to Education Act, 2009 is applicable to Government and Government Aided schools only; and
- (b) if so, the reasons for keeping the private schools, Navodaya Vidyalayas minority schools as well as international schools outside the purview of the RTE Act, 2009?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is applicable to all recognised schools imparting elementary education and include the following:-

- i) a school established, owned or controlled by the appropriate Government or a local authority;
- ii) an aided school receiving aid or grant to meet whole or part of its expenses from the appropriate Government or the local authority;
- iii) a school belonging to specified category; and
- iv) an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority.

As per section 2(p) of the RTE Act, specified category schools means a school known as Kendriya Vidyalaya, Navodaya Vidyalaya, Sainik School or any other school having a distinct character which may be specified, by notification, by the appropriate Government.